

2021
HIGH COURT AT CALCUTTA
APPELLATE SIDE

Memo No. 2176 R(JS)

Dated, Calcutta, the 15th May, 2021

From: Md. Shabbar Rashidi
Registrar (Judicial Service),
High Court, Appellate Side, Calcutta.

To: - All the District & Sessions Judges of West Bengal
District & Sessions Judge Andaman & Nicobar Islands.

Sub:-Conferment of the powers of Judicial Magistrate First Class under Section 11 (3) of the Criminal Procedure Code, 1973, upon the members of the judicial service functioning as a judge in a civil court across the state of West Bengal.

Sir/Madam,

In view of the subject cited above, I am directed to inform you that the matter regarding conferment of powers of Judicial Magistrate First Class has been considered by the Hon'ble the Chief Justice (Acting) and it has been directed that the powers of Judicial Magistrate First Class under section 11 (3) of the Code of Criminal Procedure, 1973 be conferred upon all the members of the judicial service functioning as a judge in a civil court across the state of West Bengal until further orders.

I am further directed to inform you that all the Judicial Magistrates across the state of West Bengal shall be empowered to exercise the powers of Civil Judge (Junior Division) within the local limits of such court of Civil Judge (Junior Division) until further orders.

I am also directed to inform you that the respective Sessions Judges shall be empowered to assign equal work to all the Magistrates.

Yours Faithfully



Registrar (Judicial Service)